

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.07.2012

OA No. 474/2012

Mr. S.S. Ola, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 12.06.2012 (Annexure A/1) may be declared illegal and quashed & set aside, and further prayed that the respondents may be directed to allow the applicant to join as a Bungalow Peon.

2. From bare perusal of the pleadings as well as documents available on record, it appears that against his grievances, the applicant has filed representation dated 03.07.2012 (Annexure A/4) before the respondent-authority but the same is still pending consideration.

3. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation of the applicant.

4. Consequently, the respondents are directed to consider and decide the representation dated 03.07.2012 (Annexure A/4) and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

K. S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat